

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A. No. 28/06
Lucknow this the 14th day of July, 2006

Hon. Mr. Justice Khem Karan, Vice Chairman

R.S. Yadav son of Shri S.S. Yadav aged about 45 years, booking clerk under the respondent and posted at Northern Railway Station Faizabad resident of village Tonia, Post office Maujaudubanspur Faizabad.

Applicant.

By Advocate Shri A.C. Mishra.

Vs.

1. **Union of India, through General Manager, Northern Railway, Headquarter Office, Baroda House, New Delhi.**
2. **The Divisional Railway Manager, Northern Railway, Lucknow.**

Respondents.

By Advocate Shri S.P. Singh for Shri M.K. Singh.

Order (Oral)

Hon. Mr. Justice Khem Karan, Vice Chairman

1. Heard counsel for both the sides on admission of this O.A. The grievance of the applicant is that it is not known as to on what basis recovery is being made from his salary at the rate of Rs. 2028/- per month. He says that the representation such as dated 20.1.05 (copy of which is Annexure -3) given to D.R.M. Northern Railway has gone unattended. Shri Mishra says that the applicant wants this recovery should be stopped and the amount recovered so far should be paid back to the applicant together with interest.

2. The Tribunal is of the view that it would be better if the grievance of the applicant is first considered by the D.R.M., Northern Railway, Lucknow to whom the applicant has already given a representation. The basis for the recovery may come in that order of D.R.M and it is just possible that the grievance may be redressed at his level. So this O.A. is finally disposed of with the direction to the respondent No.2 to consider and dispose of the applicant's representation dated 20.1.05 (Annexure-3) by passing a speaking order in accordance with rules within a period of two months from the date a certified copy of this order together with copy of this representation is produced before him. In case the applicant still remains aggrieved in spite of disposal of the said representation he will have liberty to come to this Tribunal.

Vice Chairman

s.a.